

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**OA No.2280/2018
MA No.2557/2018**

New Delhi this the 01st day of June, 2018

HON'BLE MRS. JASMINE AHMED, MEMBER (J)

1. Smt. Sonmati Devi, age 55 years,
W/o Late Sh. Ram Narayan Yadav,
R/o Village- Chhittupur,
Post-Bhagalpur, Distt. Deoria,
UP.
2. Jitender Yadav, age 27 years,
S/o Late Sh. Ram Narayan Yadav,
R/o Village- Chhittupur,
Post-Bhagalpur, Distt. Deoria,
UP. ...Applicants

(By advocate: Ms. Alpana Pandey)

Versus

1. The Commissioner of Police,
2nd Floor, MSO Building,
Police Head Quarter,
ITO, Delhi-110 002.
2. The Deputy Commissioner of Police,
Provisioning & Logistics,
5, Rajpur Road, Civil Lines,
Delhi-110054.
(Opposite Tees Hazari Court,
Old Police Line) ...Respondents

ORDER (ORAL)

Learned counsel for the applicants states that the husband of applicant No.1 and father of applicant No.2 expired on 28.07.2013. After that, the applicant No.1 has submitted a representation for grant of compassionate appointment to

applicant No.2. It is seen that respondents have written a letter dated 02.12.2015 to applicant No.1 stating that the case for grant of compassionate appointment in regard to applicant No.2 was considered by the department but could not be acceded to being less deserving. It is also seen that on 15.06.2016 the respondents again wrote a letter to applicant No.1 rejecting the claim of the applicant for grant of compassionate appointment to applicant No.2 stating that her eldest son is already working in SSB. It is further seen that the respondents have again written a letter dated 15.02.2017 to applicant No.1 stating that the case of the applicant for grant of compassionate appointment to her son was considered by L.G., Delhi but it has been rejected. Counsel for the applicants stated that no specific reason has been given by the respondents for rejecting the case of applicant No.2. It is seen that the cause of rejection for grant of compassionate appointment of applicant No.2 was that the eldest son of applicant No.1 is already working in SSB, but counsel for the applicants stated that though the eldest son of applicant No.1 is working in SSB, but he does not take care of the family. She also stated that the second son of applicant No.1 was suffering from chronic disease of brain tumor and the third son is still unemployed.

2. Heard the learned counsel for the applicants and perused the records.

3. There is no specific reason given by the respondents for rejecting the case of applicant No.2 for compassionate appointment. It is seen that respondents have also not given any document to the applicant No.1 as to how the case of the applicant No.2 has been considered as per the point wise criteria for compassionate appointment. Accordingly, the respondents are directed to provide details to the applicant No.1 with regard to consideration of the case of applicant No.2, viz-a-viz, other candidates, within two months from the date of receipt of a certified copy of this Order. OA stands disposed of.

4. Pending MA, if any, stands disposed of.

**(Jasmine Ahmed)
Member (J)**

/jk/